

NOTIFICATION UNDER THE UNIVERSITY
GRANTS COMMISSION ACT, 1956

THE MINISTER OF EDUCATION
(SHRI M. C. CHAGLA): Sir, I beg to
lay on the Table, under sub-section
(3) of section 25 of the University
Grants Commission Act, 1956, a copy
of the Ministry of Education Notifica-
tion G.S.R. No. 1209, dated the 8th
July, 1963, publishing an amendment
in Government Notification No. F.24-
4/56-U5, dated the 1st July, 1958.
[Placed in Library. See No. LT-
2080/63.]

REFERENCE TO THE ARREST OF
SHRI B. P. MAURYA, M.P.

SHRI P. L. KUREEL URF TALIB
(Uttar Pradesh): Mr. Chairman I want
to draw your attention to the fact that
Mr. B. P. Maurya, a Member of the
Lok Sabha and Leader of the Repub-
lican Group in that House has been
arrested today morning, at a time
when Parliament is in session. May I
know, Sir, whether this fact has been
brought to your notice. (*Interrup-*
tions.) Lok Sabha is one of the limbs
of Parliament; both Rajya Sabha and
Lok Sabha are the two wings of
Parliament. We can certainly take
cognizance of his arrest.

SHRI A. B. VAJPAYEE (Uttar Pra-
desh): I want to add a word in this
connection. He is not a Member of
this House, so we are not concerned
directly with it. But he is a Member
of Parliament and he has been arrest-
ed under the Defence of India Rules,
and it has been reported that his
arrest is in connection with a speech
that he delivered in April in Cal-
cutta . . .

SHRI P. L. KUREEL URF TALIB:
In Allahabad.

SHR A. B. VAJPAYEE: In Allaha-
bad. We would like to know how a
Member of Parliament who delivered
a speech in April could be arrested
now and what are the grounds for
his arrest . . .

SHRI P. L. KUREEL URF TALIB:
Arrested when the session is going on.

MR. CHAIRMAN: In the first place,
Mr. Kureel, I am sorry you did not
oblige by consulting me about this
question beforehand. This is a sur-
prise question in that sense. Such
questions could be allowed only after
I have had previous intimation of
them. So I am sorry that . . .

SHRI B. D. KHOBARAGADE (Maha-
rashtra): May I make a submission?
Even though Mr. Maurya happens to
be a Member of the Lok Sabha, his
arrest is under the Defence of India
Rules and as such it will be better
if the hon. Home Minister makes
some statement.

MR. CHAIRMAN: I am not allow-
ing that question to be raised at this
stage because I had no intimation of
that; I do not allow that to be raised
as a surprise. Intimation should have
come to me beforehand.

SHRI B. D. KHOBARAGADE: We
will give you notice, Sir; we will
table a Motion for Papers also, but in
that case you will please allow . . .

MR. CHAIRMAN: I hope you
understand what I am saying.

MOTION FOR ELECTION TO THE
SAMSAD OF VISVA-BHARATI AND
PROGRAMME THEREOF

THE MINISTER OF EDUCATION
(SHRI M. C. CHAGLA): I beg to move:

"That in pursuance of clause
(xii) of sub-section (1) of section
19 of the Visva-Bharati Act, 1951
(29 of 1951) read with clause (5)
of Statute 10 of the First Statutes
of the University, this House do pro-
ceed to elect, in such manner as
the Chairman may direct, one mem-
ber from among the members of
the House to be a member of the
Samsad (Court) of Visva-Bharati
on the expiry of the term of office
of Shri Ganga Sharan Sinha as a
member of the said Samsad."

The question was put and the motion
was adopted.